

**Afro-Asian Legal Consultative  
Committee meet in Kathmandu**

1299. SHRIMATI MAIMOONA SULTAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Asian-African Legal Consultative Committee met in Kathmandu (Nepal) in the first-second week of February, 1985 to discuss the concept of zone of peace and the proposal for declaring the Indian Ocean as a zone of peace;

(b) if so, what was the stand taken by the Indian delegation thereat; and

(c) what was the outcome of the discussions?

**THE MINISTER OF STATE IN THE  
MINISTRY OF EXTERNAL AFFAIRS  
(SHRI KHURSHID ALAM KHAN):**

(a) Yes, Sir. The exact agenda item was "the Concept of Peace Zone in International Law and its frame-work".

(b) In the context of this item, the Indian Delegation expressed its strong support for the Indian Ocean as a Zone of Peace.

(c) There was a general consensus that the subject matter of the agenda item be studied by the Secretariat in the light of the statements made at the Conference and that the item be taken up at the next Session of the Asian-African Legal Consultative Committee.

**Construction of Simla air strip at  
Jabbar-Hatti**

1300. SHRIMATI USHA MALHOTRA:

**SHRI ANAND SHARMA:**

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that construction work of the Simla air strip at Jabbar-Hatti was inaugurated by the then Union Minister for Civil Aviation in April/May, 1980.

(b) whether it is a fact that the construction of the air strip was undertaken by the State Government on behalf of the Ministry of Tourism and Civil Aviation and expenses were to be reimbursed by the Central Government;

(c) if so, what is the amount claimed by the State Government;

(d) whether the claim has been reimbursed;

(e) if not, the reasons therefor; and

(f) whether State Government is pressing for the reimbursement?

**THE MINISTER OF STATE IN THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (SHRI ASHOK GEHLOT):**

(a) Yes, Sir.

(b) The State Government had taken up at their own initiative the work of levelling the site at Jabbar-Hatti for construction of an aerodrome in 1981-82. After completing nearly 30 per cent of the work, the State Government had suspended the work.

(c) The State Government had requested the Central Government to reimburse the expenditure of Rs. 120.00 lakhs incurred by them on the work of levelling the site and to undertake further development of the aerodrome.

(d) to (f) It has been decided that the Department of Civil Aviation will not assume responsibility for the work already done by the State Government during 1981-82 but will meet the cost of the balance of earth work and the cost of construction of the runway and associated pavements, terminal building etc. subject to the project being sanctioned by the competent authority.

**Exhibition of anti-Hindi Film in Dhaka**

1301. SHRI RAM NARESH KUSHAWAHA:

**SHRI SATYA PRAKASH  
MALAVIYA:**

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the press report